

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

**SERVICE TAX APPEAL NO. 54137 2018**

(Arising out of Order-in-Appeal No. 109(SJ)ST/JPR/2018 dated 26.06.2018 passed by the Commissioner (Appeals), Central Excise & CGST, Jaipur)

**M/s D.K. Construction**

7/130, Vidyadhar Nagar  
JAIPUR - (RAJASTHAN)

..... **Appellant**

VERSUS

**Commissioner of Central Excise & CGST**

Central Excise & CGST  
NCRB , Statue Circle  
Jaipur

..... **Respondent**

**APPEARANCE:**

None for the Appellant

Shri S.K. Rahman, Authorised Representative of the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT  
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 51675/2023**

DATE OF HEARING/DECISION : December 14, 2023

**JUSTICE DILIP GUPTA :**

Learned authorized representative appearing for the Department states that a certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)  
PRESIDENT**

**(P.V. SUBBA RAO)  
MEMBER (TECHNICAL)**